

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

36. **IA(COMPANIES.ACT)/ 183(MB)2023  
IN CP/310(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Tarulata Trading Private Limited

SECTION: 271-273 OF THE COMPANIES ACT, 2013.

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**ORDER**

**IA(COMPANIES.ACT)/ 183(MB)2023**

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/Liquidator present through VC. Mr. Manish Jha, appearing for the Respondent No. 2 through VC. Mr. Manish Malpani, Ld. Counsel for the Respondent No.3 present physically. Ms. Shweta Pandey, Ld. Counsel for the Respondent No.4 present through VC.
2. Ld. Counsel for the Respondent No.2 submits that the Respondent No.2 was admitted into voluntary liquidation vide order dated 09.05.2023. Hence, the Petitioner is given a liberty to file their claim before the Liquidator.
3. Ld. Counsel for the Liquidator submits that some of the amount has been repaid to the Corporate Debtor by the Respondent No.3.
4. Ld. Counsel for the Respondent No.3 given an undertaking that the Respondent No.3 is ready to pay the balance claim of the Liquidator within one week from the receipt of this order. In view of the above

undertaking, the reliefs sought against the Respondent No.3 is hereby closed.

5. Finally, two weeks' time is granted to the Respondent No.4 for filing reply with a copy served upon the other side.
6. List this matter for further consideration on **05.09.2024**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**